Legislation on urban properties ceiling

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1136. SHRI BASUDEB MOHAPAT-RA the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether it is a fait that Government have decided to bring a legislation on urban properties ceiling; and
- (b)' if so, by when, this legislation is likely to be introduced?

THE MINISTER OF URBAN DE-VELOPMENT (SHRI MURASOLI MARAN): (a) and (by The Urban Land (Ceiling and Regulation) Act, 1976 is already in operation in 64 urban agglomerations in various States. However, several suggestions have been received from time to time in regard to changes required in the Urban Land (Ceiling and Regulation) Act, 1976 to make it more effective. To amend the Urban Land (Ceiling and Regulation) Act 1976 is under the active consideration of the Government.

Inclusion of pulses under Public Distribution System

1137. SHRI BASUDEB MOHAPAT-RA Will the Minister of FOOD AND CIVIL SUPPLIES he pleased to state:

- (a) whether it is a fact that Government are considering to include pulses under public distribution system; and
 - (b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI RAM PUJAJI PATEL): (a) The Government have advised States and U.Ts. to consider distributing of more items of mass consumption, including pulses. The Union Government, however, has no proposal to itself provide pulses for distribution through PDS

(b) Representations have been received from time to lime from various agencies requesting the Central Government to consider supply of more items through PDS.

to Questions

Corruption in Central Warehousing Corporation

1138. PROF. SOURENDRA BHAT-TACHARJEE: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

- (a) the number of godowns which have been rented by the Central Warehousing Corporation so far and at what cost;
- (b) whether any vigilance cases are pending against certain high officials of Central Warehousing Corporation on charges of corruption, in this connection; and
- (c) if so, what are the details there of?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI NATHU RAM MIRDHA): (a) The Central Warehousing Corporation hired storage godowns from various parties and the total hired capacity as on 31-3-1990 was 17.68 lakh M.Ts. at 318 centres. Total godown rent paid by the Regional Offices of the Corporation during the year 1989-90 was Rs. 6.91 crores (Provisionally).

Cb) and (c) As per records available with CWC, no vigilance case is pending against any of its high official on charges of corruption in connection with hiring of godowns.

भारतीय कृषि अनुसंधान परिषद के महा-निदेशक के पद का भरा जाना

1139 श्री बलराम सिंह यादव : क्या कृषि मंत्री यह बताने की कृपा करेंगे 年:

(क) क्या यह सच है कि भारतीय कृषि ग्रनुसंधान परिषद हा एन एस देशवा का कार्यकाल 31 मार्च, 1990 को समाप्त हो गया या;

(ख) यदि हां, तो क्या उनके स्थान पर नये महानिदेशक की नियक्ति दी गई है;

Written Answers

- (ग) यदि हां, तो कब और क्या यह सच है कि इस नियंबित के लिए योग्यता, वरिष्ठता और कार्यकुशलता की उपेक्षा करते हुए धाय को उच्च प्राथमिकता दी गई थी: भौर
- (घ) क्या यह सच है कि सरकार का ध्यान इस अनियमित्तता की ग्रोर दिलाया गया था, और यदि हाँ, तो इस संबंध में सरकार द्वारा क्या कार्यवाही को गई है ?

कृषि मंत्रालय में कृषि और सहका-रिता विभाग में राज्य मंत्री (श्री नितिश कुमार): (क) महोदय, डा० एन० एस रंधावा ने दिनांक 30 मार्च, 1990 की भारत सरकार के इवि अनुसंधान और शिक्षा विभाग के सचिव पद से कार्यभार त्याम दिया । इवि अनुसंधान ग्रीर शिक्षा विभाग के सचिव भारतीय कवि अनसंधान परिषद के महानिदेशक के रूप में भी कार्य करते हैं।

(ख) से (घ) बोई नई नियक्ति की गई । भारत सरकार के कृषि और सहकारिता विभाग के सचिव कृषि जनसंधान^{*} ग्रीर िरदत्ता सचित्र पद का अतिरिक्त कार्यभार संमाल रखा है।

Legislation to ban breast feeding substitutes

- 1140. SHRI B. K. HARIPRASAD: Will the Minister of WELFARE be pleased, to state:
- (a) whether Government have seen the newsreport. in April 1990 issue of Health for Millions regarding "resumption advertisements in printed, media and, TV despite adoption of Code on Breast' feeding By 'Government;.
- (b)' ..whether ' '.GbvernrV.' wmJd implement 'the' ban 'and Wring the guilty to book at the earliest, and":,*

(c) whether Government would legalise the Code with suitable changes to make it effective and implement the same?

THE DEPUTY MINISTER IN THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT IN THE MINISTRY OF WELFARE (SHRI-MATI USHA SINGH): (a)' Yes, Sir. In so far as advertisements on T.V. is concerned, the Ministry of Information, and Broadcasting had decided that advertisements for spoon fed complimentary foods can be accepted by Doordarshan and All India Radio only so long as the manufacturers and distributors of these products do not promote them as being suitable for use as partial or tot at • substitute for Breast milk. Each such proposal is required to be examined by them on its own merits before its final acceptance. Their is no legal ban on the print media.

- (b) A ban can be implemented after a legislation has been enacted on the subject.
- (c) Legislation on the subject will be introduced in Parliament as soon as possible.

Import of edible oils

- 1141. SHRI B. K. HARIPRASAD: Will the Minister of AGRICULTURE be pleased to state:
- ('a) whether imports of edible oils are being planned due to failure of technology mission On oilseeds and failure of CLUSA/CIDA projects started in 1979 to improve production and productivity as appeared in the Financial Express of the 21st May, 1990;
- (b) whether it. is a .fact that NDDB has. .spent' large funds in prompting salej?.and advertising..of .'. Dhara "oils both imported, and. ..indigenous" 'thereby leading to higher demahd'^ajp "" -t. .(e)'Whether "all workc relating .-- .to drls wCduld .be,, entrusted!; .to the National Vegetable Oilseeds Board-BOW